

RATIFIED

Minutes of Meeting No.17/13 scheduled on 13.11.2012 (actually held on 20.11.2012) of Norms Committee (NC-I) (DES.I Section)

The meeting No. 17/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 actually held on 20.11.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:26.12.2012
	Decision : The Committee noted that a reply was received from SCOMET Section vide OM dated 7.11.2012 and deliberated the case. The technical members pointed out that items of import are sensitive nature viz. Ballastic Steel, etc and informed that these cannot be ratified on net to net basis. Keeping in view its sensitive nature, Technical authorities expressed their reluctance to examine these cases as they pertain to Defence sector. The Committee decided to examine the case on file for taking a decision.			

2	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:26.12.2012
	Decision : The Committee noted that a reply was received from SCOMET Section vide OM dated 7.11.2012 and deliberated the case. The technical members pointed out that items of import are sensitive nature viz. Ballastic Steel, etc and informed that these cannot be ratified on net to net basis. Keeping in view its sensitive nature, Technical authorities expressed their reluctance to examine these cases as they pertain to Defence sector. The Committee decided to examine the case on file for taking a decision.			

3	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:26.12.2012
	Decision : The Committee noted that a reply was received from SCOMET Section vide OM dated 7.11.2012 and deliberated the case. The technical members pointed out that items of import are sensitive nature viz. Ballastic			

Steel, etc and informed that these cannot be ratified on net to net basis. Keeping in view its sensitive nature, Technical authorities expressed their reluctance to examine these cases as they pertain to Defence sector. The Committee decided to examine the case on file for taking a decision.

4	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:26.12.2012
	Decision : The Committee noted that a reply was received from SCOMET Section vide OM dated 7.11.2012 and deliberated the case. The technical members pointed out that items of import are sensitive nature viz. Ballastic Steel, etc and informed that these cannot be ratified on net to net basis. Keeping in view its sensitive nature, Technical authorities expressed their reluctance to examine these cases as they pertain to Defence sector. The Committee decided to examine the case on file for taking a decision.			

5	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	
	Decision : Based on DHI written comments, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

6	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:26.12.2012
	Decision : The Committee noted that a reply was received from SCOMET Section vide OM dated 7.11.2012 and deliberated the case. The technical members pointed out that items of import are sensitive nature viz. Ballastic Steel, etc and informed that these cannot be ratified on net to net basis. Keeping in view its sensitive nature, Technical authorities expressed their reluctance to examine these cases as they pertain to Defence sector. The Committee decided to examine the case on file for taking a decision.			

7	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:26.12.2012
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

8	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:26.12.2012
	Decision : The Committee noted that firm has been asked vide this office letter dated 8.11.2012 to furnish information as per DHI UO No. 3(74)/10-TSW(B)/369 dated 31.10.2012 .			

9	Case No.: 3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:26.12.2012
	Decision : The Committee noted that firm appeared before the Committee for personal hearing to explain their case in the month of May 2012. Thereafter, a deficiency letter was issued vide letter dated 10.9.2012 followed by reminder on 22.10.12 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

10	Case No.: 9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date:26.12.2012
	Decision : The Committee noted that a detailed reply dated 15.11.2012 has been received and decided to forward copy to DHI for examination and comments.			

11	Case No.: 34/14/80-ALC2/2012	Party Name:H.L.EQUIPMENTS	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00320/AM13/	RLA File :52/24/040/00028/AM12/	Lic.No/Date:5210036686 12.10.2011	
	Decision : Based on DIPP written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of 24 MT to be specified with quantity of export product. 2. Word 'Relevant' to be prefixed with the description of import items at Sl. No. 1, 3 & 4. 3. Quantity of import item at Sl. No. 1 to be allowed as 4301 Kgs. inclusive of 5 % wastage. 4.Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 350 Kgs. on net to net basis. 5. Quantities of import item at Sl. No. 3 & 4 to be allowed as applied for i.e. 67 Kgs. & 590 Kgs. respectively on net to net basis. RLA may take necessary action accordingly.			

12	Case No.: 22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date:26.12.2012
	Decision : The Committee noted that firm appeared before the Committee for personal hearing to explain their case in the month of May 2012. Thereafter, a deficiency letter was issued vide letter dated 10.9.2012 followed by reminder on 22.10.12 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.: 35/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2012	Status: Approved
--	-------------------------------------	--	------------------------------	-----------------------------------

			13.11.2012	
13	HQ File :01/80/050/00467/AM12/	RLA File :07/24/040/00371/AM12/	Lic.No/Date:0710084884 21.12.2011	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(118)2011-ME dated 19.10.2012 (copy to be forwarded to RLA). RLA may take necessary action accordingly.				

	Case No.:36/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
14	HQ File :01/80/050/00468/AM12/	RLA File :07/24/040/00370/AM12/	Lic.No/Date:0710084928 22.12.2011	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(117)2011-ME dated 19.10.2012 (copy to be forwarded to RLA). RLA may take necessary action accordingly.				

	Case No.:30/2/80-ALC2/2012	Party Name:RYALI ENGINEERS	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
15	HQ File :01/80/050/00619/AM12/	RLA File :09/24/040/00020/AM12/	Lic.No/Date:0910050866 19.01.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to this office deficiency letter dated 19.10.2012 and decided to remind the firm for expediting their reply.				

	Case No.:37/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
16	HQ File :01/80/050/00323/AM13/	RLA File :52/24/040/00049/AM12/	Lic.No/Date:5210037729 24.01.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 21.10.2012 and decided to remind them for expediting their reply.				

	Case No.:25/27/80-ALC2/2011	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
17	HQ File :01/80/050/00558/AM12/	RLA File :03/94/040/00929/AM12/	Lic.No/Date:0310678772 25.01.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm replied vide letter dated 9.10.2012 and a copy has been forwarded to DHI for examination and comments.				

	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
18	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:26.12.2012
Decision : The Committee noted that the reply submitted by the firm is not proper and they may be advised to re-submit the following information: 1. Information in respect of Sr.No. 4,5 & 11 of Standard Deficiency Format-Export Product wise.				

19	Case No.:6/2/80-ALC2/2012	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00595/AM12/	RLA File :08/24/040/00102/AM12/	Lic.No/Date:0810108744 13.02.2012	Defer Date:26.12.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

20	Case No.:2/26/80-ALC2/2011	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00524/AM12/	RLA File :03/95/040/00946/AM12/	Lic.No/Date:0310681954 14.02.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME written comments received vide UO note No. 30(59)2011-ME dated 10.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

21	Case No.:18/2/80-ALC2/2012	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00607/AM12/	RLA File :05/23/040/00461/AM12/	Lic.No/Date:0510318236 21.02.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME written comments received vide UO note No. 30(157)2011-ME dated 07.11.2012 (copy enclosed). RLA may take necessary action accordingly.			

22	Case No.:35/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00624/AM12/	RLA File :31/82/040/00361/AM12/	Lic.No/Date:3110053099 22.02.2012	Defer Date:26.12.2012
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

23	Case No.:36/2/80-ALC2/2012	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Withdrawn
	HQ File :01/80/050/00625/AM12/	RLA File :31/83/040/00226/AM12/	Lic.No/Date:3110053100 22.02.2012	
	Decision : The Committee noted that since firm has cancelled the subject authorization and hence decided to withdraw the case. RLA may take necessary action accordingly.			

24	Case No.:66/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00030/AM13/	RLA File :07/24/040/00490/AM12/	Lic.No/Date:0710086831 07.03.2012	Defer Date:26.12.2012
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

	Case No.:26/8/81-ALC2/2012			Status:
--	-----------------------------------	--	--	----------------

25		Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Deferred
	HQ File :01/81/050/00149/AM13/	RLA File :05/23/040/00519/AM12/	Lic.No/Date:0510321120 27.03.2012	Defer Date:26.12.2012
Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments received vide OM No.46011/67/2011-PC-II dated 22.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.				

26	Case No.:1/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00001/AM13/	RLA File :31/82/040/00412/AM12/	Lic.No/Date:3110053616 02.04.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments received vide letter No.17(71)/2012-IPHW dated 10.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.				

27	Case No.:2/2/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00002/AM13/	RLA File :31/83/040/00242/AM12/	Lic.No/Date:3110053628 02.04.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter followed by reminder dated 19.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

28	Case No.:12/8/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00158/AM13/	RLA File :07/24/040/00519/AM12/	Lic.No/Date:0710087838 20.04.2012	Defer Date:26.12.2012
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

29	Case No.:10/8/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00156/AM13/	RLA File :07/24/040/00024/AM13/	Lic.No/Date:0710087896 24.04.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 followed by reminder dated 22.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.:9/8/80-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
--	----------------------------------	---	--	-----------------------------

30	HQ File :01/80/050/00155/AM13/	RLA File :07/24/040/00009/AM13/	Lic.No/Date:0710087899 26.04.2012	Defer Date:26.12.2012
	Decision : As per written comments from DHI, the following information was sought from firm for a pending ratification case of firm's another authorization which is awaited. In this case also, same details are to be obtained from firm: 1. to submit net weight & gross weight of all the items proposed for import & the same has to be accounted for in the export product. 2. to clarify in which export product the amended import item No. 7 to 10 will be used & show their placement in the export product. 3. to give proper calculation of raw materials required. It is not known what it means in "DIA" in a square tube calculation. To give calculation for each component from legible drawing with proper dimension & detail calculation.			

31	Case No.: 35/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00321/AM13/	RLA File :52/24/040/00003/AM13/	Lic.No/Date:5210038308 26.04.2012	
Decision : Based on DIPP written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly.				

32	Case No.: 15/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00161/AM13/	RLA File :07/24/040/00028/AM13/	Lic.No/Date:0710088129 09.05.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.8.2012 and reminder dated 10.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

33	Case No.: 16/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00162/AM13/	RLA File :07/24/040/00029/AM13/	Lic.No/Date:0710088131 09.05.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.8.2012 and reminder dated 10.9.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.: 2/5/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred

34	HQ File :01/80/050/00064/AM13/	RLA File :31/83/040/00024/AM13/	Lic.No/Date:3110054174 11.05.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 followed by reminder dated 22.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.:3/5/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
35	HQ File :01/80/050/00065/AM13/	RLA File :31/83/040/00011/AM13/	Lic.No/Date:3110054193 11.05.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter followed by reminder dated 19.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
36	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:26.12.2012
Decision : The Committee noted that MSME deficiency letter was forwarded to firm for furnishing reply which is awaited. The Committee decided to remind firm for expediting their reply.				

	Case No.:28/8/80-ALC2/2012	Party Name:LLOYDS STEEL INDUSTRIES LTD	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
37	HQ File :01/80/050/00174/AM13/	RLA File :03/95/040/00069/AM13/	Lic.No/Date:0310695387 18.05.2012	Defer Date:26.12.2012
Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No.11 of Standard Deficiency Format.				

	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
38	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:26.12.2012
Decision : The Committee noted that copy of application has not been received from firm and decided despite request to RA and decided to again request RA to immediately forward firm's application for consideration in NC.				

	Case No.:7/8/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Approved
39	HQ File :01/80/050/00153/AM13/	RLA File :05/23/040/00057/AM13/	Lic.No/Date:0510325844 25.05.2012	

Decision : Based on DHI written comments, the Committee decided to ratify norms of subject authorization as under:
Item 1,2,3 – On Net to Net basis with accountability clause.
Item 4&5 – As applied – within limits of 5% of FOB value (Taking clue from SION C-1891(4). RLA may take necessary action accordingly.

Case No.:27/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
HQ File :01/80/050/00173/AM13/	RLA File :03/95/040/00061/AM13/	Lic.No/Date:0310696629 29.05.2012	

Decision : Based on DIPP written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net empty weight of 1216 MT to be specified with the quantity of export product.
2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product.
3. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export product.
4. Quantities of import items at Sl. No. 1 & 2 to be allowed as applied for i.e. 500000 Kgs. & 44000 Kgs. respectively inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 3 to be allowed as under on net to net basis:
Hemispherical Heads: 8 Nos. (62928 Kgs.)
Test Coupons: 8 Nos. (1072 Kgs.)
6. Quantity of import item at Sl. No. 4 to be allowed as 288 Nos. (240MT) on net to net basis.
7. Quantity of import item at Sl. No. 5 to be allowed as 124800Mtrs. (375 MT) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 6 to be allowed as 7056 Nos. (12.08 MT) on net to net basis.
9. Quantity of import item at Sl. No. 7 to be allowed as 64 Nos. (4 MT) on net to net basis.
10. Import item at Sl. No 8 to be allowed as applied for.
11. Quantities of import items at Sl. No. 9, 10, 11 & 12 (welding consumables) to be allowed as 6750Kgs., 6000 Kgs., 13500 Kgs. & 20250 Kgs. respectively

RLA may take necessary action accordingly.

Case No.:18/8/80-ALC2/2012	Party Name:MINDRILL SYSTEMS & SOLUTIONS (P) LTD.,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
HQ File :01/80/050/00164/AM13/	RLA File :02/24/040/00027/AM13/	Lic.No/Date:0210178034 30.05.2012	

Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments received vide UO No.3(101)/12/TSW(B)/371 dated 5.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.

Case No.:24/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
HQ File :01/80/050/00170/AM13/	RLA File :03/95/040/00078/AM13/	Lic.No/Date:0310697184 01.06.2012	

Decision : Based on DIPP written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net Fabricated weights of 288 MT& 250 MT to be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Import items at Sl. Nos. 1, 2&3 shall be of relevant grade and thickness as contained in the export product.
3. Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export product.
4. Quantities of import items at Sl. No. 1 & 2 to be allowed as applied for i.e. 60500 Kgs. & 200000 Kgs. respectively inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 3 to be allowed as 36821Kgs. inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 to be allowed as under on net to net basis:
Hemispherical Heads: 4 Nos. (57360Kgs.)
Test Coupons: 8 Nos. (640Kgs.)
7. Weights of 85.04 MT, 3 MT, 7.29 MT, 2 MT, 3 MT & 85 MT to be specified with the quantities of import items at Sl. Nos. 5, 7, 8, 10, 11 & 16 respectively.
8. Quantity of "Test Coupon" in import item at Sl. No. 5 to be allowed as 2 Nos. (494Kgs.)
9. Import items at Sl. No. 5, 7, 8, 10, 11 & 16 to be allowed on net to net basis
10. Quantity of import item at Sl. No. 6 to be allowed as 570Mtrs. (9 MT) inclusive of 2 % wastage.
11. Import item at Sl. No. 9 to be allowed as applied for.
12. Import item at Sl. No 11 to be supplied with the export product
13. Quantities of import items at Sl. No. 12, 13, 14& 15 (welding consumables) to be allowed as 1380Kgs., 1040Kgs., 3000 Kgs. & 4380 Kgs. respectively.

RLA may take necessary action accordingly.

43	Case No.:24/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00238/AM13/	RLA File :04/24/040/00023/AM13/	Lic.No/Date:0410137297 13.06.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No.3(109)2012/TSW(B) dated 16.11.2012(copy to be forwarded to RA). RLA may take necessary action accordingly.				

44	Case No.:33/14/80-ALC2/2012	Party Name:OMIL + JSC -JV	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00319/AM13/	RLA File :05/24/040/00081/AM13/	Lic.No/Date:0510327351 14.06.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has provided vide letter dated 22.10.2012 copy of PAC and copy of Ministry of Power letter dated 10.5.2006. However, the Committee noted that the case is under examination of DHI and decided to await comments.				

45	Case No.:16/11/80-ALC2/2012	Party Name:SUNSHINE EXTRUSIONS INDIA P.LTD.,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00230/AM13/	RLA File :07/24/040/00095/AM13/	Lic.No/Date:0710088925 15.06.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter followed by reminder dated 19.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing				

which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.

46	Case No.:2/8/80-ALC2/2012	Party Name:SULZER INDIA LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	Defer Date:26.12.2012
	Decision : The Committee noted that copy of firm's application was forwarded to DHI. The Committee, however, observed that this case pertains to DIPP and decided to forward copy of firm's application to DIPP for examination and comments.			

47	Case No.:4/8/80-ALC2/2012	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Closed
	HQ File :01/80/050/00150/AM13/	RLA File :03/94/040/00102/AM13/	Lic.No/Date:0310699014 18.06.2012	
	Decision : The firm has vide their letter No. GIL:ACT:2012-13 dated 24.11.2012 addressed to RA, Mumbai and copy endorsed to NC-I & DO, DIPP informed that they have submitted the original licence to RA for cancellation purpose as they are unable to import required raw material i.e. Carbon Fibre in time so as to use same in their final product which has to be exported. The Committee, therefore, decided to close the case and inform RA regarding cancellation of subject authorization. RLA may take necessary action accordingly.			

48	Case No.:26/11/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00240/AM13/	RLA File :07/24/040/00119/AM13/	Lic.No/Date:0710089174 21.06.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2012 and decided to remind them for expediting their reply.			

49	Case No.:36/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00322/AM13/	RLA File :52/24/040/00009/AM13/	Lic.No/Date:5210038596 21.06.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2012 and decided to remind them for expediting their reply.			

50	Case No.:25/11/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00239/AM13/	RLA File :07/24/040/00118/AM13/	Lic.No/Date:0710089191 22.06.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.10.2012 and decided to remind them for expediting their reply.			

51	Case No.:24/14/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00310/AM13/	RLA File :02/24/040/00036/AM13/	Lic.No/Date:0210178842 22.06.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.			

52	Case No.:23/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00237/AM13/	RLA File :04/24/040/00045/AM13/	Lic.No/Date:0410137727 29.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No.3(108)2012/TSW(B) dated 16.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

53	Case No.:44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:26.12.2012
	Decision : The Committee noted that copy of firm's application was forwarded to DIPPP. The Committee, however, observed that this case pertains to DIT and decided to forward copy of firm's application to DIT for examination and comments.			

54	Case No.:13/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00227/AM13/	RLA File :11/24/040/00004/AM13/	Lic.No/Date:1110027163 06.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No.3(107)2012/TSW(B)/360 dated 29.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

55	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:26.12.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

56	Case No.:19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:26.12.2012

Decision : The Committee noted that firm has not replied to deficiency letter dated 6.9.2012 followed by reminder dated 22.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.

57	Case No.:46/14/80-ALC2/2012	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00332/AM13/	RLA File :03/95/040/00249/AM13/	Lic.No/Date:0310701395 10.07.2012	Defer Date:26.12.2012
	Decision : On the recommendation of DHI, the Committee decided to seek information from firm as per Sr.No.11 of Standard deficiency format.			

58	Case No.:23/14/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00309/AM13/	RLA File :53/24/040/00006/AM13/	Lic.No/Date:5310015330 11.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments No.46011/21/2009-PC-II dated 18.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

59	Case No.:20/11/80-ALC2/2012	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00234/AM13/	RLA File :05/24/040/00133/AM13/	Lic.No/Date:0510329790 16.07.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.9.2012 followed by reminder dated 22.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

60	Case No.:43/14/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00329/AM13/	RLA File :34/24/040/00087/AM13/	Lic.No/Date:3410034637 16.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments No.46011/09/2012-PC-II dated 05.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

61	Case No.:48/14/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00334/AM13/	RLA File :05/24/040/00138/AM13/	Lic.No/Date:0510329791 16.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments No.46011/52/2009-PC-II dated 18.11.2012 (copy to be forwarded to RA). RLA may take necessary action			

accordingly.

62	Case No.:9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:26.12.2012
	Decision : In this case firm has desired to grant them personal hearing to explain their case in detail. The Committee decided to advise them to appear for personal hearing on 26.12.2012 at 2.30 p.m. in DGFT, Udyog Bhavan along with their technical person conversant with the case.			

63	Case No.:11/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00225/AM13/	RLA File :11/24/040/00012/AM13/	Lic.No/Date:1110027176 17.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No.3(106)/2012-TSW(B)/349 dated 18.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

64	Case No.:12/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00226/AM13/	RLA File :11/24/040/00010/AM13/	Lic.No/Date:1110027175 17.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No.3(105)/2012-TSW(B)/350 dated 18.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

65	Case No.:45/14/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00331/AM13/	RLA File :07/24/040/00168/AM13/	Lic.No/Date:0710089728 17.07.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 26.10.2012 and decided to remind them for expediting their comments.			

66	Case No.:20/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00306/AM13/	RLA File :09/24/040/00140/AM13/	Lic.No/Date:0910053280 18.07.2012	Defer Date:26.12.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

	Case No.:17/14/80-ALC2/2012	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred

67	HQ File :01/80/050/00303/AM13/	RLA File :09/24/040/00194/AM13/	Lic.No/Date:0910053312 20.07.2012	Defer Date:26.12.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 and decided to remind them for expediting their reply.				

68	Case No.:22/14/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00308/AM13/	RLA File :09/24/040/00218/AM13/	Lic.No/Date:0910053352 25.07.2012	
	Decision : Based on DIPP written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as under: 1 Net weight of export product at Sl. No. 1 to be specified as "32768 Kgs. containing 18269Kgs. of Galvanised wire". 2 Net weight of export product at Sl. No. 2 to be specified as "79806 Kgs. containing 39222 Kgs. of Galvanised wire". 2. Word 'Relevant" to be prefixed with the descriptions of import items atSl. No. 1 & 2 and their quantities to be allowed as applied for i.e. 18452Kgs. & 39615 Kgs. respectively inclusive of 1 % wastage. RLA may take necessary action accordingly.			

69	Case No.:1/11/80-ALC2/2012	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00215/AM13/	RLA File :31/83/040/00077/AM13/	Lic.No/Date:3110055160 27.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME written comments received vide UO note No. 30(225)2011-ME dated 20.11.2012 (copy to be forwarded to RLA). RLA may take necessary action accordingly.			

70	Case No.:47/14/80-ALC2/2012	Party Name:OM METALS INFRAPROJECTS LTD.,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00333/AM13/	RLA File :05/24/040/00164/AM13/	Lic.No/Date:0510331006 31.07.2012	Defer Date:26.12.2012
	Decision : The Committee noted that this case is a Deemed Export supply and hence decided to ask firm to clarify whether supply is to a Mega Power Project and firm to provide copy of letter issued by JS (Power) and a copy of PAC.			

71	Case No.:13/14/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00299/AM13/	RLA File :07/24/040/00157/AM13/	Lic.No/Date:0710089992 01.08.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2012 and decided to remind them for expediting their reply.			

72	Case No.:2/11/80-ALC2/2012	Party Name:ABB LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00216/AM13/	RLA File :07/24/040/00202/AM13/	Lic.No/Date:0710090030 02.08.2012	Defer Date:26.12.2012
	Decision : The Committee noted that copy of firm's application has not been received from RA and decided to request RA to immediately forward the application for consideration in NC.			

73	Case No.:15/14/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00301/AM13/	RLA File :07/24/040/00195/AM13/	Lic.No/Date:0710090019 02.08.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 and decided to remind them for expediting their reply.			

74	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:0710090071 03.08.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to MSME deficiency letter dated 5.10.2012 and decided to remind them for expediting their reply.			

75	Case No.:42/14/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00328/AM13/	RLA File :34/24/040/00099/AM13/	Lic.No/Date:3410034782 03.08.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments No.46011/09/2012-PC-II dated 5.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

76	Case No.:8/14/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00294/AM13/	RLA File :05/23/040/00149/AM13/	Lic.No/Date:0510331556 08.08.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to DHI deficiency letter dated 16.11.2012 and decided to remind them for expediting their reply.			

77	Case No.:1/17/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00366/AM13/	RLA File :03/95/040/00333/AM13/	Lic.No/Date:0310704473 08.08.2012	Defer Date:26.12.2012
	Decision : The Committee decided to again forward copy of firm's application to DIPP for examination and comments.			

78	Case No.:5/14/80-ALC2/2012	Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00291/AM13/	RLA File :05/23/040/00151/AM13/	Lic.No/Date:0510331765 09.08.2012	Defer Date:26.12.2012
	Decision : The Committee noted that C&PC as asked firm vide letter No.46011/120/2012-PC-II dated 9.11.2012 to furnish to them certain information required in connection with examination of the case. The Committee decided to await C&PC comments.			

79	Case No.:19/14/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:26.12.2012
	Decision : The Committee decided to check from firm whether it is a case of physical export or deemed export as these details are not available. In case it is a case of deemed export, firm to provide details as to under which paragraph of 8.2 of FTP the supplies are covered. A copy of Project Authority Certificate to also be furnished as also other related documents in case it is a supply under deemed export.			

80	Case No.:16/14/80-ALC2/2012	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES P.LTD.	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00302/AM13/	RLA File :07/24/040/00212/AM13/	Lic.No/Date:0710090183 10.08.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 and decided to remind them for expediting their reply.			

81	Case No.:21/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00307/AM13/	RLA File :07/24/040/00188/AM13/	Lic.No/Date:0710090187 10.08.2012	Defer Date:26.12.2012
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

82	Case No.:32/14/80-ALC2/2012	Party Name:ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00318/AM13/	RLA File :31/83/040/00089/AM13/	Lic.No/Date:3110055426 16.08.2012	Defer Date:26.12.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Net weight of each export item. 2. Net weight of each import item.			

	Case No.:12/14/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:17/80- ALC2/2012	Status: Approved
--	------------------------------------	--------------------------------------	----------------------------------	---------------------------------------

83			13.11.2012	
	HQ File :01/80/050/00298/AM13/	RLA File :05/23/040/00173/AM13/	Lic.No/Date:0510332244 22.08.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments No. 17(91)/2012-IPHW dated 10.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.				

84	Case No.:31/14/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00317/AM13/	RLA File :34/24/040/00115/AM13/	Lic.No/Date:3410034927 22.08.2012	
Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments No. 46011/09/2012-PC-II dated 5.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.				

85	Case No.:30/14/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00316/AM13/	RLA File :34/24/040/00142/AM13/	Lic.No/Date:3410034988 27.08.2012	
Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments No. 46011/09/2012-PC-II dated 5.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.				

86	Case No.:7/14/80-ALC2/2012	Party Name:KOHLI AUTOMOBILES PVT.LTD.	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Withdrawn
	HQ File :01/80/050/00293/AM13/	RLA File :05/23/040/00189/AM13/	Lic.No/Date:0510332830 28.08.2012	
Decision : The Committee noted that this case was already decided in meeting dated 3.10.2012 and decided to withdraw the case.				

87	Case No.:9/14/80-ALC2/2012	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00295/AM13/	RLA File :05/23/040/00184/AM13/	Lic.No/Date:0510332726 28.08.2012	
Decision : Based on DHI written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as under: Item 10,11 – 1.02 MT/MT content. Others – Net to Net basis. RLA may take necessary action accordingly.				

88	Case No.:6/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00292/AM13/	RLA File :05/23/040/00200/AM13/	Lic.No/Date:0510333669 05.09.2012	Defer Date:26.12.2012

	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 and decided to remind them for expediting their reply.		
--	--	--	--

89	Case No.:29/14/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00315/AM13/	RLA File :53/24/040/00008/AM13/	Lic.No/Date:5310015641 05.09.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC written comments No. 46011/21/2009-PC-II dated 18.11.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.			

90	Case No.:39/14/80-ALC2/2012	Party Name:DOOSAN CHENNAI WORKS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00325/AM13/	RLA File :04/24/040/00102/AM13/	Lic.No/Date:0410139508 05.09.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2012 and decided to remind them for expediting their reply.			

91	Case No.:38/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00324/AM13/	RLA File :04/24/040/00114/AM13/	Lic.No/Date:0410139524 06.09.2012	Defer Date:26.12.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

92	Case No.:2/14/80-ALC2/2012	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00288/AM13/	RLA File :61/24/040/00022/AM13/	Lic.No/Date:6110000871 07.09.2012	Defer Date:26.12.2012
	Decision : The Committee noted that RA was requested to forward copy of firm's application and the same has not been received. The Committee decided to remind RA for application.			

93	Case No.:1/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00287/AM13/	RLA File :05/23/040/00214/AM13/	Lic.No/Date:0510334461 12.09.2012	Defer Date:26.12.2012
	Decision : The Committee noted that copy of firm's application was forwarded to DHI. The Committee observed that this case pertains to MSME and decided to forward copy of application to MSME for examination and comments.			

94	Case No.:3/14/80-ALC2/2012	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00289/AM13/	RLA File :07/24/040/00248/AM13/		

		Lic.No/Date:0710090695 12.09.2012	
--	--	--------------------------------------	--

Decision : Based on DHI written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly.

95	Case No.:4/14/80-ALC2/2012	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00290/AM13/	RLA File :07/24/040/00247/AM13/	Lic.No/Date:0710090697 12.09.2012	
	Decision : Based on DHI written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly.			

96	Case No.:49/14/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00335/AM13/	RLA File :05/24/040/00225/AM13/	Lic.No/Date:0510335485 25.09.2012	
	Decision : Based on DIPP written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No. 0510312193 dated 23.12.2011 ratified in Norms Committee Meeting No. 22/12 dated 24/01/2012: 1. Net weight of export product to be specified as 1090.6Kgs. 2. Quantity of import item to be allowed as 4776.8Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

97	Case No.:2/17/80-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00367/AM13/	RLA File :04/24/040/00136/AM13/	Lic.No/Date:0410140373 11.10.2012	Defer Date:26.12.2012
	Decision : The Committee noted that case is under examination of C&PC and decided to await comments.			

98	Case No.:3/17/80-ALC2/2012	Party Name:HONDA CARS INDIA LIMITED	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Deferred
	HQ File :01/80/050/00368/AM13/	RLA File :05/23/040/00279/AM13/	Lic.No/Date:0510337700 29.10.2012	Defer Date:26.12.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 and decided to remind them for expediting their reply.			

	Case No.:25/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80- ALC2/2012 13.11.2012	Status: Approved
	HQ File :01/80/050/00090/AM13/	RLA File :03/95/040/01052/AM12	Lic.No/Date:0310689351 02.04.2012	
	Decision : Based on DIPP written comments dated 20.11.2012, the Committee decided to ratify norms of subject authorization as under:			

1. Net Fabricated weights of 400.12 MT, 200.1 MT, 752.6 MT, 90.2 MT, 69 MT & 67.2 MT to be specified with the quantities of export products at Sl. No. 1 to 6 respectively.
2. List of import items to be modified as per revised list submitted by the firm vide their 10/10/2012(copy enclosed).
3. Import items at Sl. Nos. 1, 2, 3, 4, 5&17 shall be of relevant grade and thickness as contained in the export products.
4. Import items at Sl. No. 5, 8, 9 & 10 shall be of relevant grade and dia. as contained in the export product.
5. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 55801Kgs. inclusive of 3.46 % wastage.
6. Quantity of import item at Sl. No. 2 to be allowed as 106802Kgs. inclusive of 40.5 % wastage after taking 1/3rd recovery.
7. Quantity of import item at Sl. No. 3 to be allowed as 612727Kgs. inclusive of 7.6 % wastage after taking 1/3rd recovery.
8. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e. 6807 Kgs. inclusive of 2.3 % wastage.
9. Quantity of import item at Sl. No. 5 to be allowed as 117766Mtrs. (127.356 MT) inclusive of 2 % wastage.
10. Weights of 672.63 MT, 70 Kgs., 150 Kgs., 14.1 Kgs., 860 Kgs. & 2580 Kgs. to be specified with the quantities of import items at Sl. Nos. 6, 7, 15, 16, 18 & 19 respectively.
11. Import items at Sl. No. 6, 7, 15, 16, 18 & 19 to be allowed on net to net basis.
12. Quantity of import item at Sl. No. 8 to be allowed as applied for i.e. 5685 Kgs. on net to net basis.
13. Quantity of import item at Sl. No. 9 to be allowed as 150.87Mtrs. (7644 Kgs.) inclusive of 1.4 % wastage as claimed by the firm.
14. Quantity of import item at Sl. No. 10 to be allowed as 3.8Mtrs. (75.84 Kgs.) inclusive of 0.86 % wastage as claimed by the firm.
15. Quantities of import items at Sl. No. 11, 12 & 13 (welding consumables) to be allowed as 5900 Kgs., 58655 Kgs., & 58655 Kgs. respectively
16. Import item at Sl. No. 14 to be allowed as applied for.
17. Quantity of import item at Sl. No. 17 to be allowed as 130Kgs. inclusive of 3 % wastage.

18. Amendment in CIF value of revised list of import items to be carried out by RA as per policy.
RLA may take necessary action accordingly.

S.No.30

Case No. A -19	M/s. Poly	HQ F.No.01/80/162/00522/AM13/DES.I	Lic. No. & date
Meeting No. 17/13	Medicure Ltd., New Delhi	RA.F.No.05/24/040/00348/AM08	0510207017 dt.31.07.2007
Date: 13.11.2012		Fixation of Norms	

The Committee decided to ratify norms of subject authorization as per C&PC written comments No.46011/106/2009-PC-II dated 22.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.

S.No.353

Case No. A/R-20	M/s. Marks	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 17/13	Pryor Marketing Technology Pvt. Ltd.,	RA.F.No.31/24/040/00213/AM10	3110042306 dt.10.03.2010
Date: 13.11.2012		Ratification of norms	

The Committee noted that firm has not replied to deficiency letter dated 1.11.2012 and decided to remind them for expediting their reply. Case deferred for 26.12.2012.

S.No.354

CaseNo.A/R-164	M/s. Bharat	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date
Meeting No. 17/13	Heavy Electricals Ltd.,	RA.F.No.11/24/040/00011/AM11	1110022638 dt.18.06.2010
Date: 13.11.2012	Bhopal	Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

S.No.355

Case No. A/R-22	M/s. The Saraswati	HQF.No.01/80/050/00052/AM08/DES.I	Lic. No. & date
Meeting No. 17/13	Industrial Syndicate Ltd.,	RA.F.No.05/24/040/01081/AM07	0510202875 dt.24.04.2007
Date: 13.11.2012	Yamunanagar	Revision of norms	

DHI representative informed that firm's request for revision may be confirmed from the applicant. Case deferred for 26.12.2012.

S.No.364

Case No. A/R-48	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00427/AM11/DES.I	Lic. No. & date
Meeting No. 17/13	Mumbai	RA.F.No.03/95/040/00360/AM11	0310593860 dt.24.09.2010
Date: 13.11.2012		Request for deletion of "Accessories" from description of export item and correction of norms	

Based on DHI written comments, the Committee decided to modify subject authorization as under:
"Description of EP to be modified as per PAC, deleting the word "Accessories. Test Coupons as applied" (24 Nos).
RLA may take necessary action accordingly.

S.No.368

Case No. A/R-52	M/s. Metso Paper India Pvt. Ltd.,	HQF.No.01/80/050/00787/AM11/DES.I	Lic. No. & date
Meeting No. 17/13	Gurgaon	RA.F.No.05/24/040/00361/AM11	0510283097 dt.04.02.2011
Date: 13.11.2012		Request for restoration of import items for export items from Sl. No. 8 to 10	

The Committee decided to revise norms of subject authorization as per DHI letter No. 3(34)/09/TWS-B-V-V1/344 dated 5.10.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.

S.No.369

Case No. A/R-57	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00410/AM12/DES.I	Lic. No. & date
Meeting No. 17/13	Yamunanagar	RA.F.No.05/23/040/00296/AM12	0510308687 dt.21.11.2011
Date: 13.11.2012		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 22.10.2012 and decided to remind them for expediting their reply. Case deferred for 26.12.2012.

S.No.371

Case No. A/R-59	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00073/AM10/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.05/24/040/00001/AM10	0510240645 dt.30.04.2009
Date: 13.11.2012		Revision of norms	

Based on DIPP written comments dated 20.11.2012, the Committee decided to modify subject authorization as under:

1. Quantities of import items at Sl. No 5 & 14 put together to be allowed as 457.3 Kgs.
2. Quantities of import items at Sl. No 6 & 15 put together to be allowed as 958 Kgs.
3. Quantity of import item at Sl. No 7 to be allowed as 100 Kgs.
4. Quantities of import items at Sl. No 8 & 17 put together to be allowed as 148 Kgs.
5. Quantity of import item at Sl. No 16 to be allowed as 197 Kgs.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted.

RLA may take necessary action accordingly.

S.No.376

Case No. A/R-67	M/s. Solo Manufacturing Pvt. Ltd.,	HQF.No.01/80/050/01194/AM08/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.05/24/040/00734/AM08	0510213888 dt.20.07.2007
Date: 13.11.2012		Ratification of norms	

The Committee noted that this case was already decided and accordingly withdrawn the case.

S.No.378

Case No. A/R-70	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.07/24/040/00207/AM11	(i) 0710073874 dt.27.08.2010 (ii) 0710072313 dt.07.06.2010 (iii) 0710070638 dt.22.03.2010 (iv) 0710070262 dt.26.02.2010
Date: 13.11.2012		Ratification of norms	(v) 0710072312 dt.17.06.2010 (vi) 0710070572 dt.17.03.2010 (vii) 0710070294 dt.17.03.2010 (viii) 0710075610 dt.24.11.2010

The Committee noted that firm has not replied to deficiency letter dated 12.10.2012 and decided to remind them for expediting their reply. Case deferred for 26.12.2012.

Sl.No.379

Case No. A/R-71	M/s. Micro Tech CNC Pvt. Ltd., Bangalore	HQF.No.01/80/050/00295/AM12/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.07/24/040/00215/AM12	0710082069 dt.06.09.2011

Date: 13.11.2012	Ratification of norms
---------------------	-----------------------

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

Sl.No.380

Case No. A/R-72	M/s. Pyro Electric Instruments, Goa	HQF.No.01/80/050/00497/AM09/DES.I	Lic. No. & date 1710002066 dt.17.06.2008
Meeting No. 17/13		RA.F.No.17/24/040/00037/AM09	
Date: 13.11.2012		Ratification of norms	

DIPP has informed that information submitted by the firm is incomplete and hence the Committee decided to seek following information from firm:

1. Weight of components to be manufactured out of imported raw material at Sl.No. 1 & 2
Case deferred for 26.12.2012.

Sl.No.381

Case No. A/R-73	M/s. CIM Tools Pvt. Ltd., Bangalore	HQF.No.01/80/050/01808/AM09/DES.I
Meeting No. 17/13		RA.F.No.07/24/040/00601/AM09
Date: 13.11.2012		Fixation of norms in respect of Advance Authorizations No.(1) 0710045512 dt.16.06.2006 (2) 0710048538 dt.21.11.2006 (3) 0710049073 dt.20.12.2006 (4) 0710056594 dt.26.03.2008 (5) 0710057420 dt.14.05.2008 (6) 0710057706 dt. 04.06.2008 (7) 0710058177 dt.27.06.2008 (8) 0710061857 dt.22.12.2008 (9) 0710062744 dt.04.02.2009 (10) 0710063214 dt.24.02.2009 (11) 0710063217 dt.24.02.2009 (12) 0710063398 dt.03.03.2009 (13) 0710064050 dt.06.04.2009 (14) 0710064254 dt.20.04.2009 (15) 0710065367 dt.12.06.2009 and (16) 0710065368 dt.12.06.2009 - reg.

DIPP representative informed that they have not received the complete sets of application in all the cases mentioned above. The Committee decided to forward copy of applications again to DIPP for examination and comments. Case deferred for 26.12.2012.

Sl.No.382

Case No. A/R-80	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00533/AM11/DES.I	Lic. No. & date 0510275831 dt.27.10.2010
Meeting No. 17/13		RA.F.No.05/23/040/00204/AM12	
Date: 13.11.2012		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 and decided to remind them for expediting their reply. Case deferred for 26.12.2012.

Sl.No.383

Case No. A/R-81	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date 0510299447 dt.11.08.2011
Meeting No. 17/13		RA.F.No.05/23/040/00186/AM12	
Date: 13.11.2012		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 and decided to remind them for expediting their reply. Case deferred for 26.12.2012.

Sl.No.384

Case No. A/R-82	M/s. Boysen India Limited	HQF.No.01/80/050/00035/AM12/DES.I	Lic. No. & date
Meeting No. 17/13	Noida	RA.F.No.05/23/040/00037/AM12	0510288928 dt.27.04.2011
Date: 13.11.2012		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 and decided to remind them for expediting their reply. Case deferred for 26.12.2012.

Sl.No.385

Case No. A/R-83	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00113/AM13/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.03/94/040/00088/AM13	0310696095 dt.24.05.2012
Date: 13.11.2012		Revision of norms	

Based on DIPP written comments dated 20.11.2012, the Committee decided to modify subject authorization as under:

1. Description of import item at Sl. No. 6 to be modified as "Carbon Steel Seamless Cod Finish Tubes (Grade SA 179) and its quantity to be allowed as 100046 Kgs. (110564.46Mtrs.) inclusive of 3 % wastage.

RLA may take necessary action accordingly.

Sl.No.386

Case No. A/R-84	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00016/AM13/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.05/23/040/00456/AM12	0510318045 dt.16.02.2012
Date: 13.11.2012		Revision of norms	

Based on DIPP written comments dated 20.11.2012, the Committee decided to modify norms of subject authorization as under:

Description of import item at Sl. No. 1 to be modified as " Relevant grade of Carbon-Manganese- Silicon Steel Plates Conf. to Specn. NSA-537 Class 1/Carbon Steel Plates to SA 516 Grade 60/70".

RLA may take necessary action accordingly.

Sl.No.387

Case No. A/R-85	M/s. Pressure Vessels India, Pune	HQF.No.01/80/050/00099/AM12/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.31/83/040/00004/AM12	3110048359 dt.31.05.2011
Date: 13.11.2012		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 26.12.2012.

Sl.No.388

Case No. C – 35	M/s. Poly Medicure Ltd., Haryana	HQ F.No.01/80/162/00947/AM12/DES-I	
-----------------	----------------------------------	------------------------------------	--

Meeting No. 17/13	Fixation of wastage norms in respect of 100% EOU.
Date: 13.11.2012	

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred for 26.12.2012.

Sl.No.389

Case No. C – 37	M/s. Pulsalkar Fluid Power Pvt. Ltd., Pune	HQ F.No.01/80/162/01083/AM12/DES-I
Meeting No. 17/13		Fixation of Ad-hoc Input Output Norms of 100% EOU – reg.
Date: 13.11.2012		

The Committee noted that firm has not replied to deficiency letter dated 19.10.2012 and decided to remind them for expediting their reply. Case deferred for 26.12.2012.

Sl.No.390

Case No. C –03	M/s. Eppinger Tooling Asia Pvt. Ltd., Coimbatore	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I
Meeting No. 17/13		Fixation of input output norms for the export product “Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders” in respect of 100% EOU – reg.
Date: 13.11.2012		

In this case, firm vide their email has requested to give time till 6.12.2012 for furnishing the details required by technical authority for examination of their case. The Committee decided to await their reply. Case deferred for 26.12.2012.

Sl.No.391

Case No. C –07	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 17/13		Fixation of input output norms for the export product “Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power Supply Unit PCB Assembly etc.” in respect of 100% EOU – reg.
Date: 13.11.2012		

The Committee noted that the case is under examination of DIT and decided to await comments. Case deferred for 26.12.2012.

Sl.No.392

Case No. C – 08	M/s. Gilbarco Veeder – Root India Pvt. Ltd., Coimbatore	HQ F.No.01/80/162/00284/AM13/DES-I
Meeting No. 17/13		Fixation of input output norms for the export product “Meters and Pumping Units(GPUs)” in respect of 100% EOU – reg.
Date: 13.11.2012		

Based on DIPP recommendation, the Committee decided to seek following information from firm:

1. A copy of Adhoc wastage norms fixed by Development Commissioner, SEEPZ –SEZ in terms of para 6.8(e) of Foreign Trade Policy, 2009-14.
2. A copy or report of MSME Development Institute for fixation of wastage norms.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format.

Sl.No.393

Case No. C – 10	M/s. Lucas TVS Ltd., Chennai	HQ F.No.01/80/162/00379/AM10/DES-I
Meeting No. 17/13		Fixation of input output wastage norms for the export product “Starters, Alterator, Wiper Motor and Compressor” in respect of 100% EOU – reg.
Date: 13.11.2012		

On the recommendation of DHI, the Committee decided to forward copy of firm’s application to MSME for examination and comments. Case deferred for 26.12.2012.

Sl.No.394

Case No. C – 11	M/s. MacBrout Engineering Pvt. Ltd., Goa	HQ F.No.01/80/162/00506/AM13/DES-I
Meeting No. 17/13		Fixation of input output wastage ad-hoc norms for the export product “Nozzle Rings” in respect of 100% EOU – reg.
Date: 13.11.2012		

The Committee noted that the case is under examination of MSME and decided to await comments.

Sl.No.395

Case No. A/R-86	M/s. Siemens Ltd.,	HQF.No.01/80/050/00525/AM11/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.03/95/040/00491/Am11	0310593387 dt.22.09.2010
Date: 13.11.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

Sl.No.396

Case No. A/R-87	M/s. Weatherford Drilling & production Services Ltd.,	HQF.No.01/81/050/00109/AM08/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.34/24/040/00029/AM08	3410018848 dt.25.05.2007
Date: 13.11.2012		Ratification of norms	

The Committee noted that the previous deficiency letter copy and reply thereof are to be forwarded to DHI for examination. Case deferred for 26.12.2012.

Sl.No.397

Case No. A/R-88	M/s. Weatherford Drilling & production Services Ltd.,	HQF.No.01/81/050/00654/AM07/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.34/24/040/00185/AM07	3410017404 dt.15.11.2006
Date: 13.11.2012		Ratification of norms	

The Committee noted that the previous deficiency letter copy and reply thereof are to be forwarded to DHI for examination. Case deferred for 26.12.2012.

REPRESENTATION CASES FOR REVISION / AMENDMENTS OF NORMS RECEIVED BEYOND 4 MONTHS

S.No.356

Case No. A/R-40	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00452/AM10/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.04/24/040/00168/AM10	0410108614 dt.16.10.2009
Date: 13.11.2012		Revision of norms	

The Committee decided to revise norms of subject authorization as per DHI written comments No. 3(74)/10-TSW(B)/363 dated 31.10.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.357

Case No. A/R-41	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00438/AM10/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.04/24/040/00158/AM10	0410108279 dt.08.10.2009
Date: 13.11.2012		Amendment of norms	

The Committee decided to seek information from firm as per DHI UO note No.3(74)/10-TSW(B)/368 dated 31.10.2012. Case deferred for 26.12.2012.

S.No.358

Case No. A/R-42	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00557/AM10/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.04/24/040/00185/AM10	0410109109 dt.08.04.2010
Date: 13.11.2012		Revision of norms	

The Committee decided to revise norms of subject authorization as per DHI written comments No. 3(74)/10-TSW(B)/367 dated 31.10.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.359

Case No. A/R-43	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01095/AM08/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.04/24/040/00364/AM08	0410093855 dt.13.02.2008
Date: 13.11.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

S.No.360

Case No. A/R-44	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00461/AM10/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.04/24/040/00169/AM10	0410108791 dt.23.10.2009
Date: 13.11.2012		Revision of norms	

The Committee decided to revise norms of subject authorization as per DHI written comments No. 3(74)/10-TSW(B)/362 dated 31.10.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.361

Case No. A/R-45	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00439/AM10/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.04/24/040/00159/AM10	0410108280 dt.08.10.2009
Date: 13.11.2012		Amendment of norms	

The Committee decided to seek information from as per DHI UO No.3(74)/10-TSW(B)/366 dated 31.10.2012. Case deferred for 26.12.2012.

S.No.362

Case No. A/R-46	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00224/AM10/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.04/24/040/00079/AM10	0410106106 dt.14.07.2009
Date: 13.11.2012		Fixation of norms for Sl. No.2 of the import list namely "S.S. Plates"	

The Committee decided to revise norms of subject authorization as per DHI written comments No. 3(74)/10-TSW(B)/364 dated 31.10.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.363

Case No. A/R-47	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01098/AM08/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.04/24/040/00324/AM08	0410092979 dt.02.01.2008
Date: 13.11.2012		Ratification of norms	

The Committee decided to revise norms of subject authorization as per DHI written comments No. 3(74)/10-TSW(B)/365 dated 31.10.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.365

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.03/95/040/00712/AM10	0310557677 dt.29.01.2010
Date: 13.11.2012		Amendment in quantities / addition of additional import items	

Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No.4,5,11&13 of Standard Deficiency Format. Case deferred for 26.12.2012.

S.No.366

Case No. A/R-50	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00290/AM12/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.03/95/040/00418/AM11	0310650991 dt.30.08.2011
Date: 13.11.2012		Amendment of norms	

The Committee decided to amend norms of subject authorization as per DHI letter No.3(34)/10/TSW(B)/348 dated 17.10.2012 (copy to be forwarded to RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted.

S.No.367

Case No. A/R-51	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00290/AM11/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.03/95/040/00200/AM11	0310584600 dt.22.07.2010
Date: 13.11.2012		Request for deletion of "Accessories" from description of resultant product	

Based on DHI written comments, the Committee decided to modify subject authorization as under:
"Description of EP to be modified as per PAC, deleting word "Accessories". The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.370

Case No. A/R-58	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/81/050/00673/AM07/DES.I	Lic. No. & date
Meeting No. 17/13		RA.F.No.05/24/040/00674/AM07	0510194820 dt.22.11.2006

Date: 13.11.2012	Revision of norms
---------------------	-------------------

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

S.No.372

Case No. A/R-60	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00339/AM10/DES.I	Lic. No. & date 1110020832 dt.04.08.2009
Meeting No. 17/13		RA.F.No.11/24/040/00010/AM10	
Date: 13.11.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

S.No.373

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date 0510249707 dt.22.09.2009
Meeting No. 17/13		RA.F.No.05/24/040/00318/AM10	
Date: 13.11.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

S.No.374

Case No. A/R-63	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00573/AM10/DES.I	Lic. No. & date 1110021254 dt.11.11.2009
Meeting No. 17/13		RA.F.No.11/24/040/00024/AM10	
Date: 13.11.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

S.No.375

Case No. A/R-65	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/01779/AM09/DES.I	Lic. No. & date 1110019584 dt.10.02.2009
Meeting No. 17/13		RA.F.No.11/24/040/00073/AM09	
Date: 13.11.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 26.12.2012.

S.No.377

Case No. A/R-69	M/s. Timken India Ltd., Kolkata	HQF.No.01/80/050/01530/AM09/DES.I
Meeting No. 17/13		RA.F.No.02/24/040/00212/AM09

Date: 13.11.2012

Revision / ratification of Norms in 52 Advance
Authorizations obtained under para 4.7 of HBP Vol.-I

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 26.12.2012.
